

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 39

IA 96/2024 CA 190/2024 In C.P.(CAA)/71(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.07.2024

NAME OF THE PARTIES: **ICICI SECURITIES LIMITED**

Section 230-232 of the Companies Act, 2013

ORDER

1. Mr. Janak Dwarkadas, Senior Counsel a/w Mr. Chetan Kapadia, Senior Counsel Mr. Siddharth Ranade, Mr. Prakshrl Jain, Mr. Mihir Dalawai, Ms. Rushkar Ms. Aanaya Bajpai, Advocates i/b Trilegal appeared for the Petitioner.
2. Mr. Zal Andhyarujina, Senior Counsel a/w Mr. Karan Bhide, Mr. Viraj Parekh, i/b Jan Law Partners appeared for the Applicant in IA No. 96/2024.
3. Mr. Kausik Chatterjee, Advocate a/w Ms. Samridhi, Advocate i/b KCLC LLP appeared for the Applicant in CA No. 190/2024.
4. Learned Counsel for the Petitioner has raised issue of maintainability of the application filed by the Intervenors and made submissions in relation thereto in context of proviso Section 230(4). The Counsel for the

Interventor shall advance their arguments in support of their application on next date of hearing.

5. List this matter on **15.07.2024** at **12:30 pm** for further hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna